

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.3146/2013

This the 9th day of August, 2016

**Hon'ble Shri Shekhar Agarwal, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)**

1. Rafiq, S/o Shri Nazir
R/o Vill. Talipura Mali P.O. Khas
Distt. Amroha
2. Dharam Singh S/o Sh. Moti
R/o Vill. Talipura Mali P.O. Khas
Distt. Amroha
3. Ram Rattan Singh S/o Sh. Khidri
R/o Mohmad Ki Madhi, P.O. Pupsar
Distt. Amroha
4. Prem Raj S/o Shri Mohan
R/o Vill. Adalpur Taj P.O. Talipura Mali
Distt. Amroha
5. Ram Kishan S/o Sh. Mukhram
R/o Vill. Gudia P.O. Amroha
Distt. Amroha
6. Shri Ram S/o Sh. Chatram Singh
R/o V.P.O. Chand Nagar
Distt. Amroha
7. Phool Chand S/o Sh. Dharma
R/o Vill. Chand Nagar P.O. Khas
Distt. Amroha
8. Ashf S/o Sh. Vuniyad
R/o Vill. Mohar Kaphi P.O. Khas
Distt. Amroha
9. Bhura S/o Sh. Makhbool
R/o Vill. Mohar Kaphi P.O. Khas
Distt. Amroha
10. Kalvuha S/o Sh. Abbas
R/o Vill. Mohar Kaphi P.O. Khas
Distt. Amroha
11. Akhtar S/o Sh. Sultan
R/o Vill. Chand Nagar P.O. Khas

Distt. Amroha .. Applicant
 (By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager
 Northern Railway, Baroda House, New Delhi.
2. The General Manager(P)
 Northern Railway, Baroda House
 New Delhi.
3. The Divisional Railway Manager
 Northern Railway, Muradabad Division
 Muradabad (UP). .. Respondents

(By Advocate: Shri V.S.R. Krishna and Shri A K Srivastava)

O R D E R (ORAL)

Shri Shekhar Agarwal:

Heard the parties.

2. Both sides agree that this case is squarely covered by a judgment of a Co-ordinate Bench of this Tribunal in OA No.3310/2013 dated 02.08.2016 titled ***Ghanshyam Singh v. UOI and Ors.*** The said order being a short one is reproduced as under:-

%Heard both sides.

2. In the present O.A., the applicant is aggrieved by the respondents' clarificatory letter dated 25.10.2011 (Annexure A/1) whereby the cut-off date i.e. 01.07.2011 was fixed for considering the cases under the LARSGESS Scheme. It is submitted that the subject matter of this O.A. is squarely covered by the decision of this Tribunal in OA No. 3971/2012 dated 17.07.2013. However, learned counsel for the applicant fairly submitted that the said decision was challenged in a Writ Petition (Civil) No.6704/2013 before the Hon'ble High Court and the same is pending as on date.

3. In the circumstances, the present O.A. is disposed of in terms of the orders dated 17.07.2013 in OA No.3971/2012. However, the same is subject to the result of the Writ Petition pending before the Hon'ble

High Court. MA Nos. 2489/2013 and 3315/2013 also stand disposed of. No costs.+

3. Accordingly, this OA is also disposed of in terms of the aforesaid order. There shall be no order as to costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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